IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Appeal (D.B.) No. 1096 of 2019

Lalo Manjhi ..... … Appellant

Versus

The State of Jharkhand ….. … Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA

: HON'BLE MRS. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Binod Kumar Dubey, Advocate.

For the respondent-State : Mr. Ravi Prakash, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 3342 of 2020.

05/ 25.06.2020 Heard learned counsel for the appellant and learned counsel for the State, on the interlocutory application, filed on behalf of the sole appellant, for granting bail, during the pendency of this appeal.

The appellant has been convicted and sentenced for the offences under Sections 399 and 402/34 of the Indian Penal Code and Sections 25(1-B)(a)/35, 26/35 of the Arms Act.

The impugned Judgment shows that the appellant was apprehended along with other co-accused, while allegedly making preparation for committing dacoity and one lathi was recovered from the appellant. There is no recovery of any firearm from the appellant and it is an admitted fact that no dacoity was committed.

In the facts of the case, we are inclined to release the appellant Lalo Manjhi, on bail. Accordingly, the appellant, named above, is directed to be released on bail, during the pendency of this appeal, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-IV, Hazaribag, in connection with S.T. No. 351A of 2017.

The aforesaid interlocutory application is allowed.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

Amitesh/-